

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

**UNSTARRED QUESTION NO.948
TO BE ANSWERED ON FEBRUARY 05, 2026**

STATUS OF PMAY-U IN RAJASTHAN

**NO. 948. SHRI BRIJENDRA SINGH OLA:
SHRI RAHUL KASWAN:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a)the completion ratio of houses sanctioned, under construction and completed as on date under the Pradhan Mantri Awas Yojana-Urban (PMAY-U) in the country, State-wise, particularly in Rajasthan;**
- (b)the reasons behind low performance of Rajasthan in comparison to overall average of the country;**
- (c)the major reasons for delay in implementation of PMAY-U projects in Rajasthan and the corrective measures taken by the Government to resolve this issue;**
- (d)the total number of houses sanctioned and still incomplete during the last five years and the current year in the urban bodies under PMAY-U in Jhunjhunu and Churu Lok Sabha Constituencies along with the average delay in their completion;**
- (e)whether the Government has made any independent third-party agency regarding funds disbursement and construction progress under PMAY-U and if so, the details thereof, beneficiary-wise; and**
- (f) whether the Government proposes to implement time-bound action plan for timely completion of delayed construction of houses under PMAY-U in Churu Lok Sabha Constituency and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) to (f): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).**

PMAY-U/PMAY-U 2.0 adopts a demand driven approach wherein States/Union Territories (UTs) have conducted demand survey through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions, based on eligibility criteria. States/UTs formulate project proposals as per their assessed demand of houses under the scheme and get them approved by the State Level Sanctioning & Monitoring Committee (SLSMC) constituted under the Chairmanship of Chief Secretary of the State/UT concerned. After approval from the concerned SLSMC, States/UTs submit the proposals to this Ministry for approval of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC).

Based on the project proposals submitted by States/UTs, a total of 122.28 lakh houses, including 10.66 lakh under PMAY-U 2.0, have been sanctioned under the schemes by the Ministry, so far across the country including Rajasthan. Of the sanctioned houses, 114.84 lakh houses (94%) have been grounded for construction, of which 97.02 lakh (85%) are completed/delivered to the beneficiaries as on 22.01.2026.

A total of 3,48,053 houses have been sanctioned in the State of Rajasthan, including 55,653 house under PMAY-U 2.0, out of which 3,11,612 (90%) houses have been grounded, of which, 2,64,828 houses (85%) have been completed, so far. The State/UT-wise details of houses sanctioned, grounded and completed across the country, including Rajasthan is at Annexure-I.

The details of total number of houses sanctioned, grounded and completed during the last five years and the current year in Jhunjhunu and Churu Lok Sabha Constituencies are at Annexure-II.

Further, as per the scheme guidelines, there is provision to ensure quality of construction under BLC/AHP/ARH verticals of the Mission through Third Party Quality Monitoring Agencies (TPQMA). TPQM Agencies are required to visit the project site and to advise State/UT and Urban Local Bodies on quality related issues.

As per the scheme guidelines, the release of Central Assistance is done subject to submission of mandatory compliances by States/ UTs viz. submission of Utilisation Certificates (UCs), Action Taken Report (ATR) on the recommendations of TPQMA, Geo-tagging of progress of construction stages of houses/projects, registration of projects under Real Estate (Regulation and Development) Act, 2016 (RERA), etc.

The Ministry conducts regular review with the States/UTs on progress of the scheme including timely submission of compliances by States/UTs for subsequent release of Central Assistance and its utilization for completion of the sanctioned houses within the stipulated timeline Churu Lok Sabha Constituency.

State/UT-wise details of houses sanctioned, grounded and completed, including Rajasthan under PMAY-U and PMAY-U 2.0

S. No.		Name of the State/UT	Physical Progress of Houses (Nos.)			
			Sanctioned	Grounded	Construction Completed	
1	States	Andhra Pradesh	19,48,070	18,34,207	11,23,682	
2		Bihar	4,45,103	3,72,294	1,98,481	
3		Chhattisgarh	3,05,910	2,91,215	2,62,437	
4		Goa	3,174	3,174	3,174	
5		Gujarat	10,29,497	10,02,277	9,66,065	
6		Haryana	1,32,846	86,725	73,134	
7		Himachal Pradesh	14,026	12,940	11,914	
8		Jharkhand	2,43,358	2,10,742	1,65,760	
9		Karnataka	5,77,669	4,98,457	3,99,076	
10		Kerala	1,62,134	1,55,608	1,39,646	
11		Madhya Pradesh	10,02,259	9,51,660	8,96,760	
12		Maharashtra	12,78,999	11,75,695	10,43,061	
13		Odisha	2,23,972	1,92,718	1,69,067	
14		Punjab	1,50,610	1,24,216	1,02,370	
15		Rajasthan	3,48,053	3,11,612	2,64,828	
16		Tamil Nadu	6,79,186	6,68,510	6,20,093	
17		Telangana	3,62,294	2,49,402	2,25,397	
18		Uttar Pradesh	21,02,327	17,63,737	17,17,547	
19		Uttarakhand	66,577	63,525	51,565	
20		West Bengal	6,18,380	6,09,513	5,09,483	
Sub-total (States)			1,16,94,444	1,05,78,227	89,43,540	
21	North Eastern States	Arunachal Pradesh	13,346	11,924	8,471	
22		Assam	1,87,028	1,73,323	1,44,107	
23		Manipur	56,047	50,201	22,466	
24		Meghalaya	7,072	4,125	2,841	
25		Mizoram	39,616	39,123	33,946	
26		Nagaland	31,067	31,060	30,147	
27		Sikkim	299	299	219	
28		Tripura	90,315	88,468	81,921	
Sub-total (NE States)			4,24,790	3,98,523	3,24,118	
29	Union Territories	A&N Islands	377	377	234	
30		Chandigarh	1,278	1,278	1,278	
31		D&NH and D&D	10,367	10,367	9,933	
32		Delhi	32,075	32,075	32,075	
33		J&K	45,112	42,760	35,167	
34		Ladakh	1,434	1,030	968	
35		Puducherry	18,253	18,047	12,543	
Sub-total (UTs)			1,08,896	1,05,934	92,198	
Grand Total			122.28 Lakh	114.84 Lakh*	97.02 Lakh*	

* Includes completed (3.42 lakh)/ grounded (4.01 lakh)/ occupied (4.90 lakh) houses of JnNURM during mission period.

Details of total number of houses sanctioned, grounded and completed during the last five years and the current year in Jhunjhunu and Churu Lok Sabha Constituencies

Particulars	Jhunjhunu Parliament Constituency	Churu Parliament Constituency
Houses Sanctioned (Nos.)	1,946	4,115
Houses Grounded (Nos.)*	2,024	3,381
Houses Completed (Nos.)	1,757	2,835

* Includes houses grounded and completed in the year which were sanctioned in preceding years.